

(2024) 07 KL CK 0021
In the High Court Of Kerala
Case No : Criminal Appeal No. 2140 Of 2007

Shibu Chandran

APPELLANT

Vs

Gopinathan Pillai

RESPONDENT

Date of Decision : 05-07-2024

Acts Referred:

Negotiable Instruments Act, 1881 — Section 138

Citation : (2024) 07 KL CK 0021

Hon'ble Judges : Johnson John, J

Bench : Single Bench

Advocate : T.M.Abdul Latheef, Sanal. P. Raj

Final Decision : Disposed Of

Judgement

Johnson John, J

1. This appeal is filed by the complainant/appellant against the acquittal of the accused/first respondent in a case under Section 138 of the Negotiable Instruments Act, 1881.

2. The learned counsel for the first respondent represented that the first respondent is no more. The learned counsel for the appellant has already relinquished the vakalath and in spite of notice to the appellant, the appellant has not turned up and there is also no representation for the appellant today. Since the accused/first respondent is no more, and the complainant/appellant has not turned up, the appeal is abated. Hence, the proceedings in this appeal are closed.